

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 208
TO BE ANSWERED ON 08.12.2022

Compensatory Afforestation Fund (CAF) Act, 2016

208. SHRI SANJEEV ARORA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of Government's plans to balance contradicting provisions of the Forest Right Act, 2006 and Compensatory Afforestation Fund (CAF) Act, 2016 with respect to individual, community and tribal land rights of Forest Dwellers and powers of Gram Sabha versus the powers of the forest department; and
- (b) the details of fund utilization under CAF Act in various States and details of the afforestation record of various States in the past five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) The Compensatory Afforestation Fund (CAMPAs) are being utilized by States/UTs for compensating the loss of forest & tree cover, ecological services and hydrological regime due to diversion of forest land for developmental projects through various afforestation activities, and forest & wildlife protection activities as per approved Annual Plan of Operations under the provisions of Compensatory Afforestation Fund Act, 2016 (CAF Act) and CAF Rules, 2018 made thereunder. Annual Plan of Operations for implementation of various activities under CAMPAs are being prepared by the Executive Committee and approved by Steering Committee of State CAMPAs and are submitted to the Executive Committee of National CAMPAs for final approval.

The Section 11 of the CAF Act, 2016 provides for nomination of one expert non-official member on tribal matters in the State Steering Committee. Further, the Section 11 also provides for nomination of two expert representatives of district level Panchayati Raj Institutions and one expert on tribal matters or a representative of tribal community, and two eminent non-governmental organizations by the State Government as the members of Executive Committee of State CAMPAs for effective implementation of Compensatory Afforestation Fund (CAF) Act, 2016 and to safeguard the individual, community and tribal land rights of the Forest Dwellers under Forest Right Act, 2006 and powers of Gram Sabha. The provisions of CAF Act, 2016 are in harmony with the Forest Right Act, 2006.

- (b) The details of CAMPAs funds utilised by the States/UTs during 2017-18 to 2021-22 are enclosed at Annexure-I, and Afforestation taken up utilising CAMPAs fund during 2017-18 to 2021-22 are enclosed at Annexure-II.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 208 DUE FOR REPLY ON 08.12.2022 BY SHRI SANJEEV ARORA
‘Compensatory Afforestation Fund (CAF) Act, 2016.

Sl. No.	Name of the State/UT	Utilisation of CAMPA funds (Rs. in Crore)				
		2017-18	2018-19	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	0.002	0.10	0.01	0.01	0.00
2	Andhra Pradesh	71.09	109.50	98.47	60.96	121.10
3	Arunachal Pradesh	6.69	3.72	3.19	0.00	0.00
4	Assam	33.36	37.14	32.02	22.65	21.48
5	Bihar	33.21	36.46	125.39	183.20	0.13
6	Chandigarh	1.13	1.27	0.00	0.00	5.14
7	Chhattisgarh	199.84	283.64	429.21	651.64	855.55
8	Dadar & Nagar Haveli	0.00	0.00	0.00	0.00	0.00
9	Delhi	1.15	1.73	0.03	0.03	4.15
10	Goa	1.50	2.13	6.86	23.39	17.75
11	Gujarat	59.13	152.33	118.5	169.85	168.79
12	Haryana	62.74	122.74	60.68	125.73	213.50
13	Himachal Pradesh	105.22	128.06	88.50	119.48	94.77
14	Jammu & Kashmir	118.25	77.54	113.51	112.61	127.74
15	Jharkhand	137.51	239.46	223.57	214.93	240.99
16	Karnataka	9.37	88.74	104.14	170.48	299.99
17	Kerala	6.02	7.84	0	10.88	16.03
18	Madhya Pradesh	145.53	287.67	343.15	475.64	561.09
19	Maharashtra	194.00	217.39	151.52	236.58	422.43
20	Manipur	19.50	24.85	30.97	27.79	25.09
21	Meghalaya	0.00	0.00	0.00	22.01	36.40
22	Mizoram	6.10	8.30	0.00	25.99	17.65
23	Nagaland	0.00	0.00	0.00	0.00	0.00
24	Odisha	511.83	0.00	556.34	674.99	843.12
25	Punjab	59.19	81.27	64.73	128.59	167.82
26	Rajasthan	175.59	132.82	116.44	192.37	182.13
27	Sikkim	4.48	10.13	39.46	54.84	70.00
28	Tamil Nadu	7.13	4.35	0.56	0.00	0.00
29	Telangana	137.60	213.19	260.60	378.35	488.98
30	Tripura	6.86	12.85	17.38	17.92	24.22
31	Uttar Pradesh	97.66	194.92	180.69	252.19	362.06
32	Uttarakhand	90.16	119.09	124.00	250.01	375.42
33	West Bengal	9.14	25.36	13.53	8.25	12.92
	Total	2310.982	2624.59	3303.45	4611.36	5776.44

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 208 DUE FOR REPLY ON 08.12.2022 BY SHRI SANJEEV ARORA
‘Compensatory Afforestation Fund (CAF) Act, 2016.

Sl. No.	Name of the State/UT	Afforestation taken up under CAMPA (Area in Ha.)				
		2017-18	2018-19	2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	0.00	4.33	16.54	5.85	0.00
2	Andhra Pradesh	3093.00	4033.00	15829.00	5645.00	5777.00
3	Arunachal Pradesh	3449.96	8716.00	13857.70	0.00	0.00
4	Assam	1020.00	1394.11	2084.32	79.26	1813.34
5	Bihar	236.40	1211.00	1644.08	6356.51	0.00
6	Chandigarh	0.00	0.74	0.09	0.09	0.00
7	Chhattisgarh	5864.86	7210.78	6104.06	4827.93	6748.67
8	Dadar & Nagar Haveli	0.00	0.00	0.00	0.00	0.00
9	Delhi	0.00	0.00	0.00	47.54	23.02
10	Goa	0.00	10.00	40.00	200.00	200.00
11	Gujarat	847.00	746.00	1922.42	1547.41	6458.55
12	Haryana	0.00	1300	25.36	833.67	2246.00
13	Himachal Pradesh	1382.75	581.69	568.32	876.00	954.36
14	Jammu & Kashmir	31.93	30.88	37.06	67.78	60.05
15	Jharkhand	8073.00	3690.11	14088.25	10714.02	12406.86
16	Karnataka	3521.74	2465.29	1370.36	15780.62	9895.27
17	Kerala	170.00	276.47	0.00	431.59	619.03
18	Madhya Pradesh	3087.67	1119.15	25516.90	37716.06	35846.36
19	Maharashtra	6149.15	832.51	10011.89	1043.03	1684.97
20	Manipur	6930.74	2738.86	337.00	6056.94	2155.00
21	Meghalaya	0.00	0.00	0.00	803.00	534.00
22	Mizoram	1150.00	351.72	0.00	2536.5	1303.78
23	Nagaland	0.00	0.00	0.00	0.00	0.00
24	Odisha	3550.00	101132.00	28646.00	48165.00	43956.00
25	Punjab	2728.80	3562.44	5892.98	4769.99	5692.63
26	Rajasthan	7456.8	8533.56	8610.59	12932.85	10744.8
27	Sikkim	234.09	0.00	171.64	106.04	183.98
28	Tamil Nadu	35.40	44.64	2.19	0.00	0.00
29	Telangana	3908.38	5858.07	5350.68	9162.51	12651.16
30	Tripura	653.81	217.89	564.34	582.80	821.86
31	Uttar Pradesh	6506.95	7883.07	14948.53	12644.94	22676.03
32	Uttarakhand	3474.00	2715.00	3222.00	2597.00	2852.00
33	West Bengal	0.00	268.65	97.71	122.42	282.81
	Total	73556.43	166927.96	160960.01	186652.35	188587.53